



2026:AHC:23426

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3831 of 2026

Naresh Pal Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, a prayer has been made by learned counsel for the petitioner to direct the respondent No.2/Collector, Farrukhabd to decide the application dated 02.01.2026, copy of the same is appended as Annexure No.5 to the writ petition expeditiously.

2. Learned Standing Counsel argued that the respondent No.2 will take a decision in the matter expeditiously.

3. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the respondent No.2/Collector, Farrukhabd to decide the aforesaid application most expeditiously and preferably within a period of three weeks from the date of production of certified copy of this order.

(Prakash Padia,J.)

February 3, 2026

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